

(S)

NATIONAL COMPANY LAW TRIBUNAL


SPECIAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/10/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/528/ (IB)/2017
NAME OF THE PETITIONER(S) : BASF INDIA LTD
NAME OF THE RESPONDENT(S) : MOSMETRO INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

CHITRA SRINIVAS

IRP

ORDER

Ms Chitra Srinivas, IRP present and filed a memo stating therein that the Corporate Debtor is not cooperating and sought a direction against the directors, statutory auditor of the Corporate Debtor to extend assistance and cooperation to the IRP. The Registry is directed to issue notice to the counsel, Shri Rahul Jain, who caused appearance on behalf of the Corporate Debtor and also notice to Shri U Vijay Mehta, holding the power of attorney of the respondent company, Shri Arun Kumar, Director and Shri Chandran, Accountant, for their appearance in person on the next date of hearing. Shri Chandran is further directed to provide all books and records pertaining to the Corporate Debtor to the IRP and file a report before this Bench on the next date of hearing. Chennai Metro Rail Limited is restrained from disposing of the assets of the Corporate Debtor which are in its control and possession. Put up on 13.10.2017 at 10.30 A.M.

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Ch. Mohd Sharief Tariq
Member (Judicial)

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